

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 960**

TO BE ANSWERED ON THE 24TH JULY, 2018 / SHRAVANA 2, 1940 (SAKA)

ENEMY PROPERTY

960. SHRI ASHWINI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government considers Mohammad Ali Jinnah's House in Mumbai as 'Enemy Property' and if so, the details thereof;

(b) whether the property has been listed as such and if so, the details thereof;

(c) if not, under which category the property stands as on date; and

(d) the manner in which the Government proposes to dispose of the Jinnah House?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Mohammad Ali Jinnah's House does not come under the purview of Enemy Property Act, 1968.

(c): Mohammad Ali Jinnah's House is stands under the category of 'Evacuee Property' under the Administration of Evacuee Property Act, 1950.

(d): Jinnah's House is a Government of India property and the question of disposing the said property does not arise.
